

ITEM NO.46

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11326-11327/2025

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

BHANU PRATAP SINGH

Respondent(s)

[ONLY I.A. NO. 284158/2025 IS LISTED UNDER THIS ITEM]

IA No. 284158/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 02-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) : Mr. Tanmaya Agarwal, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

For Respondent(s) : Mr. Gopal Shankarnaraynan, Sr. Adv.
Mr. Pradeep Aggarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Arjun Aggarwal, AOR
Mr. Vishal Singh, Adv.
Mr. Aman Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Gopal Shankarnaraynan, learned senior counsel appearing for the respondent, has placed before us a chart of candidates / employees who have been given pensionary benefits despite not having put in qualifying service of 10 years. It is his submission that the respondent - Bhanu Pratap Singh is the sole candidate / employee which has been deprived of the benefits.
2. Learned counsel appearing for the appellant-State of Uttar Pradesh has been given a copy of this chart. He shall obtain instructions on the submissions advanced by Mr. Gopal Shankarnaraynan, recorded above.

3. Let a short affidavit be also filed by the appellant-State of Uttar Pradesh clarifying the position with regard to those who figure in the said chart within two weeks.
4. Re-list the civil appeals after three weeks.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)